

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 43

CP 349/2019

CORAM:

**SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON 21.08.2023

**NAME OF THE PARTIES: RAJESHWARI ATUL SHAH V/S BILCARE
LTD**

Section 73(4) of the Companies Act, 2013

ORDER

None present for either side, when the matter is called out. In that view of the matter, Registry is directed to issue Notice to the Petitioner, clearly intimating the next date of hearing and directing the Petitioner to appear before the Bench without fail.

It is made very clear that if the Petitioner fails to appear before the Bench on the next date of hearing, this Bench shall dismiss the present Company Petition, for want of prosecution. Registry is directed to serve a copy of this Order to the Petitioner and to place on record Compliance Report, well before the adjourned

date. List this matter on Board on 25.09.2023, for further consideration and hearing.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare